

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 514 of 2018

IN THE MATTER OF:

Vivek Kamboj & Anr.

..... Applicants

Versus

Union of India & Others

..... Respondents

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FILED BY


**Commissioner
Municipal Corporation,
Gurugram.**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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IN THE MATTER OF:

Vivek Kamboj & Anr. Applicants

Versus

Union of India & Anr. Respondents

Action cum Progress Report on behalf of Municipal Corporation Gurugram in compliance of order dated 30.09.2020.

Respectfully Showeth:-

I, Vinay Pratap Singh, Commissioner, Municipal Corporation, Gurugram do hereby solemnly affirm and state as under:-

1. That the instant progress report is being filed in compliance of orders dated 30.09.2020 passed by this Hon'ble Tribunal in the above-mentioned matter.
2. As per direction of Hon'ble Tribunal vide order dated 30.09.2020 updated action taken is summarized as below:-

Treatment of Legacy MSW at Bandhwari:-

- I. That around 181972 MT of waste has been bio-remediated and bio-mined till date since action plan was submitted in Feb, 2020. CPCB vide its report dated 14.01.2021 based on observation made during inspection at Bandhwari has stated total 1,17,214 Ton waste has been bio-remediated till 31.12.2020. In furtherance of CPCB report it is submitted that 64,758 MT has been bio-remediated in last 2 months even when there was heavy rainfall for 12 days almost continuously in January, 2021.



- II. In addition to above, around 50000 MT bio-remediated waste is ready for bio-mining.
- III. After bio-mining around 128190 MT has been obtained as segregated fractions of Refuse Derived Fuel (RDF), compost and inert since action plan was submitted in February 2020 and 55203 MT segregated fractions have been obtained in last 2 months. (As per report of CPCB dated 14.01.2021 Point No. 3.2 test reports of fractions were checked by CPCB and found to be complying within the limits as specified in Schedule II of SWM Rules 2016) Details of segregated fractions obtained after bio-mining are tabulated as under:

Sr. No.	Name of fraction	Quantity Obtained in MT.
1.	Compost	27389
2.	Refuse-Derived Fuel (RDF)	51713
3.	Inert	49088

- IV. CPCB observed and mentioned in its report dated 14.01.2021 that MCG is not able to utilize full installed capacity of Trommels as disposal of screened fractions is a major issue being faced creating space constraint. The Segregated fraction of compost, Refuse-Derived Fuel (RDF) and inert of around 70236 MT has been removed from site by the authorized agencies of MCG, thus creating space for further processing of MSW. CPCB report also mentions that in December, 2020 average quantity of bio-mined waste per day was 900 MT per day. However by putting more sincere efforts in the month of Feb, 2021 total 36000 MT waste has been processed.
- V. At present 09 Trommels of 300 TPD capacity each are operational at Bandhwari site. The work order for installation of further 04 more trommels of 300 TPD

capacity each has been issued and will be installed latest by 10th April 2021.

3. Other work executed at Bandhwari site:-

A. Establishment of Tin Shed – The work order dated 07.12.2020 has been issued to contactor for establishment of tin shed. The work for construction of tin shed is in progress, which will be completed by 30.04.2021 as monsoon proofing measure to ensure that bio-mining is undisrupted during monsoon. The copy of work order dated 07.12.2020 is attached herewith as **Annexure R/1**

B. Dedicated Electricity Supply - As directed by Hon'ble Tribunal by order dated 30.09.2020 for alternative arrangement of dedicated electricity supply instead of using generators sets, it is submitted that electricity connection of 490 KW has been installed/obtained at Bandhwari site. All the trommels machinery and other ancillary machinery at Bandhwari site are now using electricity instead of generators.

C. CPCB in its report dated 14.01.2021 mentions regarding height of the dump site that height of one front side heap of waste has been reduced to 29 meters from 36 meters.

In the same report CPCB also mentions that during earlier inspection done on 18.09.2020 it was informed to CPCB that height of dump site was 36 meters and during last visit on 08.01.2021 it was informed that height of dumpsite is 40 meters. In this regard it is humbly submitted that a drone survey was got done on 05.03.2021 which clearly reveals that current height of dumpsite is 37.26 mtr. Further by next 3 months more cycles of bio-remediation will be completed and height of waste is expected to be reduced by 6mtr and this process will be followed continuously. The image of drone survey and videography are attached as **Annexure R/2**

 **4. Decentralized Processing** - That besides above work and challenges faced at MSW site, MCG is taking initiatives at city level to further reduce waste transportation to the landfill site for

which following steps have been taken for segregation and composting at decentralized and community composting units:-

- i. Bulk Waste Generators
- ii. Community Composting
- iii. Dry Waste Collection Centre cum MRF
- iv. Observing Zero Waste Day: only wet waste is being collected on alternative days.

5. Status of Alternative sites for treatment and disposal of Fresh MSW for Municipal Corporation Gurugram & Faridabad: -

- I. Municipal Corporation Gurugram: - As stated in progress report dated 29.09.2020, MCG was exploring possibilities for processing of fresh MSW in village Karoli in District Nuh. Possession of land was taken and layout was also prepared. However even after constant negotiations with local people/protestors work couldn't be carried forward due to public protest and apprehension of disturbance of law and order.

Further also as stated earlier in response dated 29.09.2020 by MCG mentioning status of Farrukhnagar site that work was not carried forward due to public protest and apprehension of disturbance of law and order. Till date the matter of same is subjudice before this Hon'ble Tribunal as OA No 171/2020 titled as Poonam Yadav Vs M.C Farrukhnagar & Ors and before Hon'ble Punjab and Haryana High Court Chandigarh as CR-1936-2020 against judgment dated 02.06.2020 passed by Ld. Additional District Judge, Gurugram.

- II. Municipal Corporation Faridabad:- MCF had identified site at revenue estate of village Sihi and initiated civil work. The work for processing of fresh waste of MCF was allotted. The agency started the work for establishment of trommel machines for processing of Solid Waste. However, during which local inhabitants of village Mirzapur, Sihi and other surrounding areas protested the on-going work and forced contractor to stop the work. The matter was also filed before

this Hon'ble Tribunal in OA no. 260/2020 titled as Surender Tewatia and Others Vs State of Haryana and others. In compliance of direction of Hon'ble Tribunal report dated 13.01.2020 was filed by MCF & HSPCB stating due to public protest alternative site is being identified. The Hon'ble Tribunal passed an order on 08.01.2021 in which it was directed that alternative site may be set up at the earliest to ensure the compliance with the environmental norms which may be over seen by the Committee constituted by this Hon'ble Tribunal to oversee compliance of Solid Waste Management Rules, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court and Ms. Urvashi Gulati former Chief Secretary, Haryana. The committee constituted headed by Justice Pritam Pal, former Judge of Punjab & Haryana High Court has visited various sites for setting up solid waste processing plant at Faridabad on 25.02.2021 and recommended site near village Pali-Mohabatabad which spread in an area of about 70 Acres. The report of committee in compliance of order-dated 08.01.2021 has been submitted before this Hon'ble Tribunal on 01.03.2021 for consideration. The copy of report-dated 01.03.2021 is attached herewith as **Annexure R/3 Colly**.

III. Treatment of fresh waste at Present - Fresh MSW of around 1800 MT per day is being transported at Bandhwari site from both ULBs i.e. Gurugram & Faridabad which is being stabilized daily by using bio-culture. The area approximately 3.75 Acres is being used on dump site for stabilization of fresh waste. 4 Trommels of 300 TPD capacity each are being installed dedicatedly for fresh waste bio-mining and same will be installed by 10th April 2021.

6. Space constraint (issues) at Bandhwari site:- Situation at Bandhwari, Gurugram is altogether different from Indore and Pirana, Ahmedabad. For example dumpsite at Indore had 15 Lacs MT of waste and 100 acres land was available to process this waste. Dumpsite at Bandhwari has around 30 Lacs MT of

waste and 29.5 acres land is available and every part of this land is being utilized for various purposes for handling the MSW which includes seven leachate tanks/ponds of 36000 KL capacity, one Leachate Treatment Plant (LTP) of 150 KLD capacity, two Disc Tube Reverse Osmosis(DTRO) system of 200 KLD capacity each for leachate treatment and 09 Trommels are operational at present.

7. **Treatment of Leachate** – CPCB vide its report dated 14.01.2021 has stated that at present 20,800 KL Leachate is collected in 07 Leachate ponds which have total capacity of 36,000 KL. CPCB further mentions that during last inspection in September 2020 quantity of Leachate stored in ponds was 33,000 KL thus quantity of Leachate stored in ponds has reduced. Quantity of Leachate has further been reduced from 20800 KL to 16800KL in 52 days. Ponds can be further cleared which will create more space for installation of more Trommels.

This report also states that leachate treatment is being carried out @ 550 KLD in two DTRO plants and one Dissolved Air Flotation (DAF) based treatment plants which were in operation at the time of inspection. Online monitoring system has also been provided for monitoring of treated Leachate through DTROs and manual testing was done in DAF based treatment plants. Test reports were found meeting the standard for treated Leachates specified in Schedule II of SWM Rules 2016.

8. **Proposed Action Plan (Legacy and Fresh Waste)** - MCG has already installed 09 trommel machines at Bandhwari site, which have processed approximately 181972 MT legacy waste till date and 93472 MT from last date of hearing i.e. 30.09.2020. Further around 70236 MT fractions have already been lifted from site by empanelled agencies. In addition to above efforts MCG has been authorized by State Government to engage more professional agencies for treatment of Legacy Waste including bio-remediation, bio-mining, carriage of fraction received after bio-mining such as compost, RDF and inert. As per scope of work Legacy waste is to be processed by selected SWM agency in least possible time

quoted by them considering current condition of the site. The proposed timeline for processing is attached as **Annexure R/4**.

In view of above, it is submitted that Municipal Corporation, Gurugram is putting its sincere efforts for treatment of legacy waste as per directions of Hon'ble Tribunal. The directions passed by this Hon'ble tribunal will be complied sincerely.

Place: Gurugram
Date: 08.03.2021



Vinay Pratap Singh (IAS)
Commissioner,
Municipal Corporation,
Gurugram.

OFFICE OF THE EXECUTIVE ENGINEER-SBM, MUNICIPAL CORPORATION, GURUGRAM

To

Sh. Satish Bansal Contractor
R/o Plot No. 1173, Sector-9,
Gurugram.
Mb. No. 8168292863

Dated: 07/12/2020

Subject: Memo No. MCG/EE-SBM/2020/36724
Providing and installation of tinshed in bandhwari plant ward-30, zone-03, gurugram.

Estimate Cost: Rs. 98.49/- lacs

DNIT Cost: Rs. 91.66/- lacs

Restricted Amount: Rs. 80.55/- lacs

Reference: Your tender No. 135354_2 & rate approved vide Digi No. ae8/2020-21/00041 on dated 04.11.2020 by CMC.

Under the authority of Ld. Commissioner, Municipal Corporation Gurugram, acceptance of your lowest tender under which inter-alia contains the following terms & conditions are hereby conveyed.

Rates: **HSR Items:-** @10.01% below (Ten point zero one percent below) Ceiling Rates applicable. The ceilings rates are based on premium fixed by Central Zonal Committee Haryana PWD Schedule of rates 1988 and notified vide Haryana Govt. Gazette. Notification dated 22.11.2011.

NS Item:

Sr. No.	Description	Qty	Unit	Rate in Rs.	Amount
	N.S. item				
1	Providing and laying Granular Sub Base as per Specification	656	Cum	500	328000
Total N.S.					328000
-10.01% Below on HSR Items Total					7726721
Total (NS + HSR)					8054721

Conditions:

- The execution of entire work will be monitored by a citizen supervisory committee comprising persons who are stake holder in the work .The contractor shall be bound to keep the committee apprised of various important phases of the work right from the beginning till the end . The contractor shall also give due consideration to the suggestion this committee may make from time to time with regard to the quality of work. In the event of contractor finding such suggestion to be irresponsible or unacceptable he will bring the matter to the notice of the MCG.
- Other conditions as per approved DNIT.
- The cost shall be restricted to Estimate cost. The time for the completion of above work as agreed **Four Months** from the date of commencement, which

will be reckoned w.e.f 15.12.2020 You are requested to please contact AE for taking Nishans and start the work immediately.

4. The document containing the details of terms & conditions of the contract which stand conclude with this communication are under preparation in this office. You are also requested to attend this office to sign the same within 7 day from the date of receipt of this letter. Please note that no payment shall be made unless the documents mentioned above are signed by you.
5. Contractor shall ensure compliance to guidelines as well as orders issued by Hon'ble NGT & CPCB during the execution of work.
6. Contractors shall ensure that the concerned department whose services shall be affected during execution of works be duly informed before starting the work.
7. Contractor will ensure to obtain C.S.C. member certificate regarding monitoring of said work regarding quality aspect, without which no payment will be made to the contractor.
8. Road Safety items shall be provided by the agency during the execution of work. Any mishappening /accident occurred, the whole responsibility lie on the agency.
9. The payment shall be released only on the basis of:
 - a) Actual work done and test report from the designated/authorized agency of MCG.
 - b) Proper sampling of this work from the designated/authorized agency of MCG.

Handwritten Signature
**Executive Engineer-SBM
Municipal Corporation
Gurugram.**

Dated:-

Endst No: - MCG/EE-SBM/2020/

A copy of the above is forwarded to the following for information and necessary action.

1. Mayor, Municipal Corporation Gurugram.
2. Senior Deputy Mayor, Municipal Corporation Gurugram.
3. Deputy Mayor, Municipal Corporation Gurugram.
4. Chief Engineer, Municipal Corporation, Gurugram.
5. Superintending Engineer-I, Municipal Corporation, Gurugram.
6. PA to Ld. Commissioner, Municipal Corporation.
7. Assistant Engineer-SBM, MCG is requested to give the Nishan to the contractor immediately and get the work done.
8. Agreement File.

Handwritten Signature
**Executive Engineer-SBM
Municipal Corporation
Gurugram**



Gurugram-Faridabad Dump Yard



MAX. ELEVATION = 37.26 METERS (M)
 REFERENCE LEVEL = OFFICE LEVEL
 (0.0 M)
 EXPECTED ERROR = +3% TO -3%
 AREA MARKED = 11.24 HECTARE
 = 27.77 ACRE



Geetanjali[®]
Envirotech
 ISO 14000 - 2015

Landfill Fire Control, Bioremediation of
 Waste & Biomining, Waste Plastic Road Expert
 Under Water Bioremediation, Fecal,
 Sewage & Leachate Bio Process Expert

TM

OFFICE OF THE MONITORING COMMITTEE

Constituted by the Hon'ble National Green Tribunal in Original Application
no.138 and 139 of 2016, OA No.916/2018 (earlier OA No.101 of 2014)
OA No.606 of 2018 and OA No.1040 of 2018
(Official Address: Tower No.5, 4th Floor, Forest Complex,
Sector 68, SAS Nagar) Tel. No. 0172-2298091
Email: cecswm606@gmail.com

To

The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
Near India Gate,
New Delhi, Delhi 110001

No. CEC/2021/1240
Dated: 1.3.2021

Subject: Report on compliance of order dated 18.1.2021 in OA No. 260 of 2020 in matter of Surrender Tewatia & Ors Vs. State of Haryana & Ors.

It is submitted that the Hon'ble National Green Tribunal in its order dated 18.1.2021 in OA No. 260 of 2020 in the matter of Surrender Tewatia & Ors Vs. State of Haryana & Ors has considered the grievances in the application made against unscientific dumping of solid waste in village Sihi, Sector 74, Tehsil Ballabgarh, District Faridabad, Haryana and report dated 13.1.2021 filed by Haryana State Pollution Control Board and has passed the order (**copy enclosed as per Annexure-1**), the operating paras no. 4 and 5 of the same are reproduced as under:

4. Accordingly, the State PCB has filed its report on 13.01.2021 as follows:

"2. That agency started the work of making concrete pavement for establishment of trammel machines for processing of solid waste. Two no. of concrete pavements were to be constructed but one was constructed and during construction of second pavement, inhabitants of locality have start protest for prevention of processing of waste at present site. As such, development work for processing Municipal Solid Waste is held up at site. Due to public protest, alternative site is being identified. A letter dated 19.11.2020 has been written to Tehsildar, MCF for identification of new site for treatment of fresh Municipal Solid waste. Copy of letter dated 19.11.2020 is enclosed herewith. No waste has been dumped at the site in question."

5. In view of above, alternative site may be set up at the earliest to ensure compliance with the environmental norms which may be overseen by the Committee constituted by this Tribunal to oversee compliance of Solid Waste Management Rules, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court and Ms. Urvashi Gulati, former Chief Secretary, Haryana.

The application is disposed of.

Therefore, in compliance to order dated 18.1.2021, the Monitoring Committee has visited the various sites for setting up of the solid waste processing plant at Faridabad on 25.2.2021 and has prepared its report **which is annexed herewith as per Annexure-2** and the same is submitted for kind consideration of the Hon'ble Tribunal.

It is requested that the said report may kindly be placed before the Hon'ble Chairperson, National Green Tribunal for information please.

(Justice Pritam Pal)

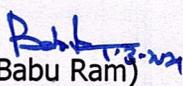
Former Judge,
Punjab & Haryana High Court
Chairman
Monitoring Committee

Endst. No. CEC/2021/ 1241

Dated: 1.3.2021

A copy of the above is forwarded to the Commissioner, Municipal Corporation, Faridabad for information and necessary action. He is requested to take necessary action on the recommendations of the Monitoring Committee made in its report, **which is enclosed herewith as per Annexure-2**, in compliance to order dated 18.1.2021 of Hon'ble National Green Tribunal in OA No. 260 of 2020 in matter of Surender Tewatia & Ors Vs. State of Haryana & Ors.

DA/-as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CEC/2021/ 1242

Dated: 1.3.2021

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and necessary action please. He is requested to take necessary action on the recommendations of the Monitoring Committee made in its report, **which is enclosed herewith as per Annexure-2**, in compliance to order dated 18.1.2021 of Hon'ble National Green Tribunal in OA No. 260 of 2020 in matter of Surender Tewatia & Ors Vs. State of Haryana & Ors

DA/-as above

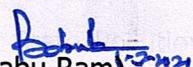

(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Endst. No. CEC/2021/ 1243

Dated: 1.3.2021

A copy of the above is forwarded to the Director General, Urban Local Bodies Department, Panchkula for information and necessary action please.

DA/-as above


(Dr. Babu Ram)
Technical Expert,
Monitoring Committee

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 260/2020

Surender Tewatia & Ors.

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 18.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Ms. Mansi Chahal, Advocate

Respondent: Mr. Rahul Khurana, Advocate for HSPCB

ORDER

1. Grievance in this application is against unscientific dumping of waste in village Sihi, Sector 74, Tehsil Ballabhgarh, District Faridabad, Haryana.
2. According to the applicants, the Municipal Corporation, Faridabad has set up a dumping site to be operated by its contractor Eco-Green Energy Private Limited. The site is within 200 mtrs. of the habitation, school, temple, pond and gaushala. The Corporation has installed tubewells inside the boundary wall of the dump site resulting in ground water contamination and discharge of water pollution in the drain which is meeting river Yamuna. There is also gas combustion, leakage of leachate and foul smells.

3. Vide order dated 11.11.2020, a report was sought from the Municipal Corporation, Faridabad and the State PCB with reference to the above.

4. Accordingly, the State PCB has filed its report on 13.01.2021 as follows:

*"2. That agency started the work of making concrete pavement for establishment of trammel machines for processing of solid waste. Two no. of concrete pavements were to be constructed but one was constructed **and during construction of second pavement, inhabitants of locality have start protest for prevention of processing of waste at present site. As such, development work for processing Municipal Solid Waste is held up at site. Due to public protest, alternative site is being identified.** A letter dated 19.11.2020 has been written to Tehsildar, MCF for identification of new site for treatment of fresh Municipal Solid waste. Copy of letter dated 19.11.2020 is enclosed herewith. No waste has been dumped at the site in question."*

5. In view of above, alternative site may be set up at the earliest to ensure compliance with the environmental norms which may be overseen by the Committee constituted by this Tribunal to oversee compliance of Solid Waste Management Rules, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court and Ms. Urvashi Gulati, former Chief Secretary, Haryana.

The application is disposed of.

A copy of this order be forwarded to the Municipal Corporation, Faridabad by e-mail for compliance.

A copy of the order be also forwarded to Justice Pritam Pal, former Judge of the Punjab and Haryana High Court by e-mail.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 18, 2021
Original Application No. 260/2020
AB

Annexure-2

Subject: Report on compliance of order dated 18.01.2021 in O.A No. 260 of 2020 in matter of Surrender Tewatia v/s State of Haryana &Ors.

1.0 Background

The Hon'ble National Green Tribunal in its order dated 18.01.2021 in O.A no. 260 of 2020 in the matter of Surrender Tewatia and Ors. v/s State of Haryana and Ors. considered the grievances of the applicants with regard to unscientific dumping of waste in village Sihi, Sector-74, Tehsil- Ballabgarh, Distt. Faridabad, Haryana, wherein, it has been mentioned that Municipal Corporation Faridabad has set up a solid waste dumping site to be operated by its contractor ECO-Green Energy Pvt. Ltd. and the said site is within 200 metres of the habitation, school, temple, Pond, and Gaushala. Moreover, the corporation has installed tubewells inside the boundary wall of the dump site resulting in ground water contamination and discharge of water pollution in the drain, which is meeting River Jamuna. Also, there is gas combustion, leakage and foul smell.

On the directions of the Hon'ble Tribunal, Haryana State Control Board has filed its status report on 13.01.2021 as follows:

"That agency started the work of making concrete pavement for establishment of trammel machines for processing of solid waste. Two no. of concrete pavements were to be constructed but one was constructed and during construction of second pavement, inhabitants of locality started protest for prevention of processing of waste at present site. As such, development work for processing Municipal Solid Waste is held up at site. Due to public protest, alternative site is being identified. A letter dated 19.11.2020 has been written to Tehsildar, MCF for identification of new site for treatment of fresh Municipal Solid Waste. Copy of letter dated 19.11.2020 is enclosed herewith. No waste has been dumped at the site in question".

Accordingly, in para no. 5 of the said order, it has been directed as under:

"In view of above, alternative site may be set up at the earliest to ensure compliance with the environmental norms which may be overseen by the committee constituted by this Tribunal to oversee compliance of Solid Waste Management Rules, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court and Ms. Urvashi Gulati, former Chief Secretary, Haryana."

The application is disposed of.

2.0 Visit of the Monitoring Committee to the proposed sites for setting up solid waste processing plant at Faridabad on 25.2.2021.

The following were present during the visit.

a) Members of the Monitoring Committee

Sr. No.	Name and Designation in the Deptt.	Name & Designation in the Committee
1.	Justice Pritam Pal Former Judge, Punjab and Haryana High Court	Chairman
2.	Ms. Urvashi Gulati, IAS, Former Chief Secretary, Haryana	Member
3.	Dr. Babu Ram, Former Member Secretary, PPCB	Technical Expert

b) **The list of the officers, present during the visit, is as per Annexure-A.**

The Monitoring Committee, in the presence of officers of Municipal Corporation, Faridabad, HSPCB and other district level officers, has visited the following sites.

2.1 Site at village Sihi, Sector -74, Tehsil Ballabgarh, Distt. Faridabad, Haryana.

The Monitoring Committee visited the site having an area of 10 acres, in village Sihi, Sector-74, Tehsil Ballabgarh, Distt. Faridabad, Haryana, where the Municipal Corporation had earlier proposal to set up solid waste processing plant. During visit, it was observed that the contractor, engaged by the Municipal Corporation, Faridabad, has constructed two concrete pavements for establishment of Trammel machines for processing of solid waste, the photographs of which are mentioned as per **Plates-1 & 2** given below.



Plate-1

Plate-2

Plates -1 & 2: Photographs showing the location and features of the site at village Sihi, Sector-74, Tehsil Ballabgarh, Distt. Faridabad, Haryana, where, Municipal Corporation Faridabad had proposal to develop solid waste processing plant.

During the visit, the inhabitants of the nearby residential houses gathered at the site and informed the Monitoring Committee that in case solid waste processing plant is set up at the said location, the nearby inhabitants have to face the problem of obnoxious odour and groundwater contamination may occur due to regular functioning of the plant. Also, the water of tube well, installed within the boundary wall of the dump site, which is supplied to the nearby residential colonies, may be contaminated due to seepage / percolation of leachate.

Asel

2.2 Site opposite to Triveni Hanuman Murti, near HPGCL ash dumping site, Faridabad.

The land opposite to Triveni Hanuman Murti, near HPGCL ash dumping site, Faridabad, shown to the Monitoring Committee, has small area about 3-4 acres, which is inadequate to provide/construct solid waste processing plant.

2.3 Site near village Pali- Mohabatabad (stone crushing zone).

The Monitoring Committee was shown the site having an area of about 70 acres at village Pali Mohabatabad (stone crushing zone), which is adjoining to

integrated hazardous waste management & disposal site, developed for the State of Haryana for the management of the hazardous waste of the industries and other activities. The site is opposite to the stone crushing zone. It has been claimed that no residential / commercial areas exist within 5 kilometers radius of the site. Also, no sensitive areas like school, temple and water bodies or any other features exist within that radius. The location and features of the land, which has been proposed for construction/development of solid waste processing plant at village Pali- Mohabatabad (stone crushing zone), is shown as per **Plates-3 & 4** given below.

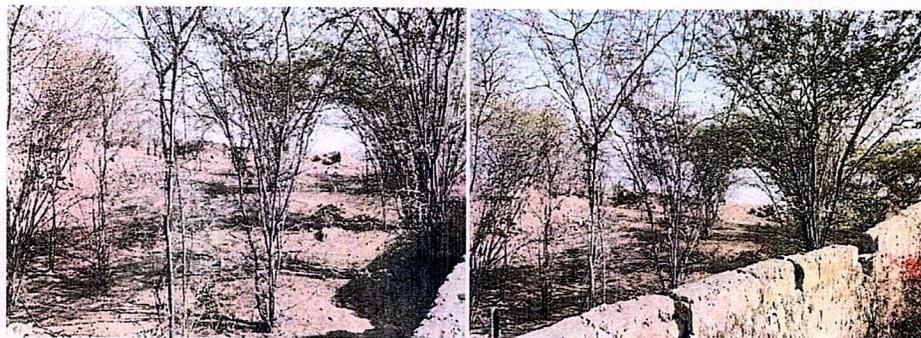


Plate-3

Plate-4

Plate 3 & 4: Photographs showing the location and features of 70 acres land proposed for construction/development of solid waste processing plant at village Pali-Mohabatabad (Stone crushing zone).

2.4 Observations and Recommendations of the Monitoring Committee.

After visiting the proposed sites to be considered for construction/development of solid waste processing plant, it has been observed as under.

- Red*
- The site available at village Sihi, Sector-74, Tehsil Ballabhgarh, which has an area of 10 acres, is bounded by boundary wall and further surrounded by residential colonies. The inhabitants of the nearby residential houses have raised objections for setting up of solid waste processing plant due to their apprehension for generation of obnoxious odour, groundwater contamination and affect to the ecosystem of the area because of regular operation of solid waste processing at the proposed site.
 - The site, available opposite to Triveni Hanuman Murti near HPGCL ash dumping site, Faridabad, has small area (3-4 acres) and is inadequate for setting up of solid waste processing plant.
 - The site at village Pali- Mohabatabad (stone crushing zone) is spread in an area of 70 acres and the same is adjoining to integrated hazardous waste management & disposal site, developed for the State of Haryana for the management of the hazardous waste of the industries and other activities and is opposite to the stone crushing zone. Municipal Corporation, Faridabad has claimed that no residential/commercial areas, sensitive features like school, temple and water bodies or any other features exist within 5 kilometers radius of the site. Moreover, there is no conflict or resistance from the public for establishment of solid waste processing plant at the said location.

Therefore, in view of the observations a), b) and c), as mentioned above, the Monitoring Committee recommends as under.

Municipal Corporation, Faridabad may consider to select the site near village Pali- Mohabatabad (stone crushing zone), which is spread in an area of about 70 acres and is adjoining to integrated hazardous waste management & disposal site and apposite to stone crushing zone, subject to fulfilling of the following conditions:

- 1) Municipal Corporation, Faridabad shall obtain prior environment clearance as required under EIA notification dated 14.09.2006 as per the schedule appended to the said notification [project for activity: 7 (i)], if applicable).
- 2) Prior no objection certificate/approval under the provisions of Environmental laws/authorization under Solid Waste Management Rules, 2016 shall be obtained by the Municipal Corporation, Faridabad from the Haryana State Pollution Control Board.
- 3) The site selected for construction of solid waste processing plant should meet with all the siting criteria prescribed for development of solid waste processing plant as mentioned in CPHEEO Manual and Manual on solid waste management published by Ministry of Urban Development, Govt. of India or any other Government authority.
- 4) Municipal Corporation, Faridabad shall design and set up the facility as per the technical guidelines issued by Central Pollution Control Board in this regard from time to time and Manual on Solid Waste Management prepared by Ministry of Urban development, Govt. of India.
- 5) Municipal Corporation, Faridabad shall be responsible for safe and environmentally sound operation of the solid waste processing plant as per the guidelines issued by Central Pollution Control Board from time to time and the Manual on municipal solid waste Management prepared by Ministry of Urban Development, Govt of India.
- 6) Boundary wall and green belt of appropriate width may be provided around the solid waste processing site simultaneously with the construction of the project.
- 7) A buffer zone of no development shall be maintained around solid waste processing and disposal facility, which will be maintained within total area of the solid waste processing and disposal facility. The buffer zone shall be provided in consultation with State Pollution Control Board.
- 8) No construction activities shall be started at site without getting Environmental clearance as required under EIA notifications dated 14.9.2020, if applicable and approval from State Pollution Control Board.

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3.0 Other initiatives

Municipal Corporation, Faridabad has taken other initiatives for the protection of environmental as under.

3.1 Online portal for public complaints regarding illegal disposal of solid waste and fine imposed on the violators.

Municipal Corporation, Faridabad has introduced online system with dashboard to get public complaints at one site w.r.t burning and littering of solid waste, use/selling of plastic carry bags, disposal of solid waste into drainage system etc. and amount of fine imposed and collected from the violators. It will facilitate the public to make complaints on one portal and for immediate remedial action by the concerned authority.

3.2 Machinery installed for conversion of cow dung into solidified cake as pilot project.

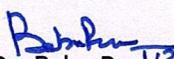
Municipal Corporation, Faridabad has developed and installed machinery to convert the cow dung into cake in compact form and utilize the same in the cremation ground as substitute to the wood, which will save energy and environment.

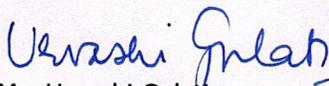
3.3 Machinery for removal of plastic waste and other solid waste from the drains/water bodies as pilot project.

It was informed to the Monitoring Committee through presentation that Municipal Corporation, Faridabad has set up machinery in the drain to lift and remove plastic waste and other solid waste floating in the drain. Such machinery has been set up in Gaunchi drain. It is a pilot project and on its successful functioning, it will be replicated for the other drains to remove the plastic waste/ other solid waste.

The Chairman of the Monitoring Committee appreciated the efforts made by the Municipal Corporation, Faridabad to take such initiatives for the betterment of the environment and maintain its quality.

Further, it was decided that the Monitoring Committee shall review the status of construction/development of solid waste processing plant as proposed by Municipal Corporation, Faridabad after 3 months.


Dr. Babu Ram 13.8.2024


Ms. Urvashi Gulati


Justice Pritam Pal
Former Judge Punjab & Haryana High Court now as
Chairman of Monitoring Committee

Annexure-A**List of Officers present during visit of Monitoring Committee
on dated 25.02.2021**

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1. Sh. Yash Pal, Commissioner, IAS, MC, Faridabad.
2. Sh. Inderjit Kularia, Additional Municipal Commissioner, MC, Faridabad.
3. Sh. Prashant Atkan, Joint Commissioner, Pali zone, MC, Faridabad.
4. Sh. Dinesh Kumar, Joint Commissioner, Ballabgarh zone, MC, Faridabad.
5. Sh. Shyam Singh, XEN, MC, Faridabad.
6. Sh. Dinesh Kumar, Regional Officer, HSPCB, Ballabgarh Region.
7. Smt. Smita Kanodia, Regional Officer, HSCPb, Faridabad Region.

Annexure R/4**Proposed Action Plan**

Sr. No.	Month	No. of Working Days	Quantity of Waste Process per Day	Waste to be Processed in Month	Remarks
			(MT)		
1	May, 2021	25	4000	100000	Average Working Days in Month are Considered 25. The working days in Months of Monsoon Season and extreme cold condition are reduced.
2	June, 2021	25	6000	150000	
3	July, 2021	20	8000	160000	
4	August, 2021	15	8000	120000	
5	September, 2021	20	9000	180000	
6	October, 2021	20	10000	200000	
7	November, 2021	25	10000	250000	
8	December, 2021	20	10000	200000	
9	January, 2022	20	10000	200000	
10	February, 2022	25	10000	250000	
11	March, 2022	25	10000	250000	
12	April, 2022	25	10000	250000	
13	May, 2022	25	10000	250000	
14	June, 2022	25	10000	250000	
15	July, 2022	20	10000	200000	
Total				3010000	